

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 1405
TO BE ANSWERED ON 11.02.2020**

GRIEVANCES REDRESSAL FOR SALE OF PRODUCTS ABOVE MRP

1405. DR. RAM SHANKAR KATHERIA:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has set up any centre/ system/organisation/committee for redressal of grievances regarding sale of products at a price higher than their maximum retail price;
- (b) if so, the details thereof; and
- (c) if not, the Government's plan in this regard?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री दानवे रावसाहेब दादाराव)**

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)**

(a) to (c) : Sir, under the Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011, provisions are made to prevent the sale of any pre-packaged commodity at a price higher than MRP. The enforcement of the rules is done by the State Governments, as and when violations comes to notice.
